

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL**Bench at Mumbai****COMPANY APPLICATION NO: CSA 181/2017 OF 2017**

In the matter of the Companies Act, 2013

AND

In the matter of Sections 230 to 232 of the Companies Act,
2013

AND

In the matter of Scheme of Amalgamation of
Chiltern International Private Limited with Chiltern
Clinical Research India Private Limited

CHILTERN INTERNATIONAL PVT. LTD., a)

Company incorporated under the Companies)

Act, 1956 and having its Registered Office at)

802, Allpha, Hiranadani Business Park,)

Powai, Mumbai 400 073, Maharashtra)

....Applicant Company

Called for Notice of Admission

Mr. Upendra Shukla, Practising Company Secretary for Applicant

Coram: Shri M. K. Shrawat, Hon'ble Member (J)

Date: 19th April, 2017**MINUTES OF THE ORDER**

UPON the application of the Applicant Company above named **AND UPON HEARING** Mr. Upendra Shukla, Practising Company Secretary for the Applicant Company, **AND UPON READING** the Application alongwith the Notice of Admission dated 20th January, 2017 of Mr. Sandeep Dada Adsule, Director of the Company, and affidavit in support of the Application and the Exhibits therein referred to, **IT IS ORDERED THAT:**

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1. A meeting of the Equity Shareholders of the Applicant company, be convened and to be held at 802, Allpha, Hiranadani Business Park, Powai, Mumbai 400 073, Maharashtra, on Wednesday, 24th May, 2017 at 10.00 a.m. for the purpose of considering and if thought fit, approving with or without modification(s) the proposed Scheme of Amalgamation of Chiltern International Private Limited ('the Transferor Company') with Chiltern Clinical Research India Private Limited ('the Transferee Company').
2. At least 30 clear days before the said meeting of the Equity Shareholders of the Applicant Company to be held as aforesaid, a notice convening the said meeting at the place, day, date and time aforesaid, together with a copy of the Scheme, a copy of the Explanatory Statement required to be sent under Section 230 of the Companies Act, 2013 and the prescribed Form of Proxy, shall be sent by the Registered Post or by Air-mail or by courier or by speed post or by hand delivery to each of the Equity Shareholders of the Applicant Company at their respective registered or last known address or by e-mail to the registered e-mail address of the Equity Shareholders as per the records of the Applicant Company.
3. At least 30 clear days before the meeting of the Equity Shareholders of the Applicant Company to be held as aforesaid, a notice convening the said meeting, at the place, date and time aforesaid and stating that copies of the Scheme of Amalgamation and the statement required to be furnished pursuant to Section 230 of the Companies Act, 2013 and that the Form of Proxy can be obtained free of charge at the Registered Office of the Applicant Company as aforesaid.
4. The Applicant Company undertakes to :
 - i. issue notice convening the meeting of the Equity Shareholders as per Form No. CAA.2 (Rule 6) of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016;
 - ii. issue Statement containing all the particulars as per Section 230 of the Companies Act,2013;

- iii. issue Form of Proxy as per Form No.MGT-11 (Rule 19) of the Companies (Management and Administration) Rules, 2014; and

The undertaking is accepted.

5. That Mr. Sandeep Dada Adsule, Director of the Applicant Company, shall be the Chairperson of the meeting of Equity Shareholders and failing him Mr. Richard Barfield, Director of the Applicant Company, shall be the alternate Chairperson of the said meeting.
6. The Chairperson appointed for the aforesaid Equity Shareholders meeting to issue the notices of the meeting referred to above. The said Chairperson shall have all powers under the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 in relation to the conduct of the meeting(s) including for deciding procedural questions that may arise or at any adjournment thereof or any other matter including an amendment to the Scheme or resolution, if any, proposed at the meeting by any person(s).
7. The quorum for the aforesaid meeting of the Equity Shareholders shall be as prescribed under Section 103 of the Companies Act, 2013.
8. The voting by proxy or authorized representative in case of body corporate be permitted, provided that a proxy in the prescribed form/authorization duly signed by the person entitled to attend and vote at the meeting is filed with the Applicant Company at its Registered Office at 802, Allpha, Hiranadani Business Park, Powai, Mumbai 400 073, Maharashtra, not later than 48 hours before the aforesaid Equity Shareholders' meeting as required under Rule 6 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
9. The value and number of the shares of each member shall be in accordance with the books/ register of the Applicant Company or depository records and where the entries in the books/ register/depository records are disputed, the Chairperson of the meeting shall

determine the value for the purpose of the aforesaid meeting and his decision in that behalf would be final.

10. The Chairperson to file and affidavit not less than seven days before the date fixed for holding of the meeting and do report this Tribunal that the direction regarding the issue of notices have been duly complied with as per Rule 12 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
11. The Chairperson to report to this Tribunal the result of the aforesaid meeting within three days of conclusion of the meeting and the said report shall be verified by his affidavit as per Rule 14 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
12. That the question of convening and holding of the meeting of Secured Creditors does not arise since there are no Secured Creditors of the Applicant Company as stated in paragraph 16 of the Application.
13. That the meeting of the Unsecured Creditors of the Applicant Company for the purpose of considering and if thought fit, approving with or without modifications (s) the proposed Scheme of Amalgamation of Chiltern International Private Limited (the Transferor Company) with Chiltern Clinical Research India Private Limited (the Transferee Company) is not required to be convened in view of the averments made in paragraph 17 of the Application. However, the Applicant is directed to issue notice to all its Unsecured Creditors having as on 31st October, 2016 under Section 230 (3) of the Companies Act, 2013 with a direction that they may submit their representation, if any.
14. The Applicant to serve the notice upon the Regional Director, Western Region, Ministry of Corporate Affairs, Mumbai, Maharashtra, pursuant to Section 230 (5) of the Companies Act, 2013 read with Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016. If no response is received by the Tribunal from the Regional Director within 30 days from the date of receipt of the notice, it will be presumed that the

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Regional Director and/or Central Government has no objection to the proposed Scheme as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.

15. The Applicant to serve the notice upon the Official Liquidator, High Court, Bombay, pursuant to Section 230 (5) of the Companies Act,2013. The Tribunal is appointing Chartered Accountant, M/s. Anand Jain & Associates, with a remuneration of Rs.1,80,000/- (Rupees One Lakh Eighty Thousand only) for the services. If no response is received by the Tribunal from the Official Liquidator within 30 days from the date of receipt of the notice, it will be presumed that the Official Liquidator has no objection to the proposed Scheme as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
16. The Applicant Company to serve notice upon the concerned Registrar of Companies, pursuant to Section 230 (5) of the Companies Act,2013 read with Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016. If no response is received by the Tribunal from the Registrar of Companies within 30 days from the date of receipt of the notice, it will be presumed that the Registrar of Companies has no objection to the proposed Scheme as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
17. The Applicant Company to serve notice upon the concerned Income Tax Authority within whose jurisdiction the Applicant Company's assessments are made, pursuant to Section 230 (5) of the Companies Act,2013 read with Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016. If no response is received by the Tribunal from the Income Tax Authority within 30 days from the date of receipt of the notice, it will be presumed that the Income Tax Authority has no objection to the proposed Scheme as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.

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18. The Applicant to file an affidavit of service of the notices issued to Unsecured Creditors not less than seven days before the date fixed for holding of the meetings and do report to this Tribunal that the directions regarding the issue of notices have been duly complied with.

Dated:
19th April 2017

Sd/-
M. K. Shrawat, Hon'ble Member (J)